

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.8236/2023

THE STATE OF UTTAR PRADESH & ANR.

Appellant(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION AND IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 16-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBER]

For Appellant(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Shashank Singh, AOR

Mr. Manoj Kumar Dwivedi, Adv.
Mr. Sunil Kumar Sharma, Adv.
Mr. Pankaj Naggar, Adv.
Ms. Himangi Saikia, Adv.
Ms. Akriti Mehra, Adv.
Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service to the proposed Lrs. of deceased respondent No.1 is complete.

Heard Mr. Shashank Singh, learned advocate on record for the respondents. He has no objection for allowing the instant applications.

Accordingly, delay in filing substitution application is condoned. Application for substitution to bring on record Lrs. of deceased respondent No.1 is allowed.

Learned counsel for the appellants is granted further four weeks' time to file application for substitution in respect of deceased respondent No.2.

(RAJNI MUKHI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)